

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)

MINUTES OF MEETING NO. 08/80 OF THE NORMS COMMITTEE-I DATED 05.11.2020 HELD ON
06.11.2020

Meeting No. 08/80 of the Norms Committee (NC-I) for the licensing year 2020-2021 (originally scheduled for 05.11.2020) held on 06.11.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri K.S. Sodhi, Asst. Director	MSME
2.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
3.	Shri Shaish Kumar, (Tech-1)	Consultant
4.	Shri V.C. Agarwal, (Tech-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
In Attendance		
1.	Dr. D. C. Dabhole, Dy. DGFT	DGFT
2.	Shri PranavUpadhyay, Assistant Director, ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
4. Minutes of Meeting 06/80 (originally scheduled for 29.09.2020) held on 01.10.2020 were circulated on 23.10.2020, to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and therefore the said minutes were uploaded on dgft.gov.in on 03.11.2020. The minutes were unanimously approved.

1	Case No.:390/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00732/AM19/	RLA File :07/24/040/00411/AM16/	Lic.No/Date:0710109544 18.03.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DHI vide File No.: 12(11)/AANo.0710109544/Tenova/2020-HEI dated 20.10.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			
2	Case No.:25/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00367/AM19/	RLA File :07/24/040/00080/AM17/	Lic.No/Date:0710109946 14.06.2016	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DHI vide File No.: 12(12)/AA No.0710109946/Tenova/2020-HEI dated 26.10.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			
3	Case No.:199/15/80-ALC2/2018	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00541/AM19/	RLA File :07/24/040/00173/AM17/	Lic.No/Date:0710110331 29.08.2016	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
4	Case No.:404/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
5	Case No.:22/1/80-ALC2/2019	Party Name: KOREA FUEL TECH INDIA P. LTD.	Meet No/Date:8/80-ALC2/2020 & 05.11.2020	Status: Deferred
	HQ File :01/80/050/00770/AM19/	RLA File :04/24/040/00219/AM17/	Lic.No/Date:0410162993 18.04.2017	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

6	Case No.:94/15/80-ALC2/2018	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
7	Case No.:405/15/80-ALC2/2018	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
8	Case No.:267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No.: P-47011/26/2019-TSW dated 20.10.2020: 1. Net weight of indigenous items in the export product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. (Information should be export product wise) 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. (Information should be export product wise) 4. For net weight of components to be manufactured from import items at Sl. No. 1, 2 & 3, details of components with net weights thereof may be indicated. 5. Quantities of import item at Sl. No. 4 & 6 to 10 in Nos. also in addition to their weights. 6. Quantities of import item at Sl. No. 5 in meters also in addition to its weight. 7. Detailed calculations for the quantity of import item at Sl. No. 5 supported by length and number of pipes/tubes in the export product. Case is deferred.			

Case No.:300/15/80-ALC2/2018	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
HQ File :01/80/050/00642/AM19/	RLA File :09/24/040/00487/AM19/	Lic.No/Date:0910067093 18.01.2019	

Decision: The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms on **repeat basis** as approved for **AA No. 0910068346 dated 08.01.2020** in Meeting No. 24/80 dated 25.03.2020 as per comments of **MSME** vide email dated 04.11.2020 as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84842000	Horizontal Joint Seal	50245 Number	1	81059000	Cobalt Alloy Sheet (Alloy 188)	1.1667Kgs/Kg content in the export product
2	84842000	Horizontal Joint Seal	10824 Number	2	81059000	Cobalt Alloy Sheet (Alloy X)	1.1667Kgs/Kg content in the export product
3	84842000	Horizontal Joint Seal	1760 Number	3	75062000	Nickle Alloy Sheet (L 605)	1.1667Kgs/Kg content in the export product

Note:

- The firm should import relevant items only.**
- The firm would account for the imported inputs in the end product**

RA concerned may take further necessary action as per the decision of NC.

10	Case No.:310/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Pending with Deptt. of C & CP
	Decision: The Committee considered the case as per the agenda and noted that letter requesting some information (for similar cases) as suggested by Consultant (Tech 1) was sent to Department of C&PC on 12.02.2020 followed by reminders on 18.03.2020 & 21.07.2020. Further, it was noted that a D.O. letter was also sent to the Department of C & PC on 30.07.2020 and the Department of C & PC informed vide email dated 18.10.2020 that the matter is under examination. However, no information has been received yet. Therefore, the Committee decided to remind again the Department of C & PC for expediting comments.			
	Case is deferred.			

11	Case No.:2/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on updated email address on 28.09.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days.			
	Case is deferred.			

12	Case No.:3/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on updated email address on 28.09.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			
13	Case No.:4/4/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on updated email address on 28.09.2020. However, no reply has been received yet. Therefore, the Committee decided to send a reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			
14	Case No.:7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Withdrawn
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm informed that the above AA has been surrendered at RA, New Delhi. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. (Copy enclosed) Case is withdrawn.			
15	Case No.:9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 03.09.2020 followed by a reminder on 30.09.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days. Case is deferred.			

16	Case No.:14/4/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the second deficiency letter seeking certain information as raised by DPHT was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

17	Case No.:15/4/80-ALC2/2019	Party Name: CHIRAG UDYOG	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 03.09.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

18	Case No.:21/4/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

19	Case No.:30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. It was also noted that the earlier emails, regarding submission of copy of application, were sent on outdated email address. Therefore, a letter was sent to the firm by post on 28.10.2020 with a request to send the complete set of application for examination of the case. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

20	Case No.:32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Pending with firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of MSME : 1. To submit excel sheet of the calculation. Case is deferred.			
21	Case No.:1/6/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 31.07.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
22	Case No.:10/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Withdrawn
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	
	Decision: The Committee considered the case as per agenda and noted that the case was already approved in Meeting No. 04/80 dated 20.08.2020. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			
23	Case No.:13/6/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the second deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

24	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2020&05.11.2020	Status: Deferred
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the reply received from the firm was sent to DPIIT on 18.08.2020 for examination of the case. DPIIT in its comments stated that the firm's reply is for different AA and hence, in this regard an email was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
25	Case No.:1/8/80-ALC2/2019	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.06.2020 followed by reminders on 31.07.2020 & 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
26	Case No.:9/8/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			
27	Case No.:12/8/80-ALC2/2019	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) considering the firm's reply dated 24.10.2020as under: - Quantity of import items (i.e. PP Compound) at Sl. No. 1, 3, 4 & 6 may be allowed on net to net basis. - Quantity of import item (i.e. Master batch white forPP Compound) at Sl. No. 2 may be allowed on net to net basis. - Quantity of import item (i.e. Master batch black forPE Compound) at Sl. No. 5 may be allowed on net to net basis - Quantity of import items at Sl. No. 7 to 15 & 17 to 25 may be allowed as per GN-4. - Quantity of import item at Sl. No. 16 may be allowed on net to net basis. RA concerned may take further necessary action as per the decision of NC.			

28	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.09.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

29	Case No.:2/10/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

30	Case No.:5/10/80-ALC2/2019	Party Name: JKS ENGINEERING	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00143/AM20/	RLA File :32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of Consultant (Tech-1): 1. Manufacturing process in detail. 2. Net content of import item in export. 3. Justification for 52% wastage. Case is deferred.			

31	Case No.:6/10/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

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Case No.: 7/10/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Approved				
HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019					
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-3) considering the firm’s reply dated 14.08.2020as under:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	Sleeve AF.0170661.A (Part Of Pump Body Complete -Assembly To P/N TM.0170663.D) (Weight = 1600 Kg)	100000 Number	1	7222301 9	SS440B Round bar Dia16 SS440B Dia 16 mm	2880 Kgs with 80% wastage
2	87089900	Pump Body FH.0170324.D (Part Of Pump Body Complete - Assembly To P/N TM.0170663.D) (Weight = 59400 Kg)	100000 Number	2	8413919 0	Pump Body Forging SS415M	81675 Kgs with 37.50% wastage
3	87089900	Sleeve Ring Nut DB.0170660.A (Part Of Pump Body Complete - Assembly To P/N TM.0170663.D) (Weight = 2200 Kg)	100000 Number	3	7222201 2	SS630 Round bar Dia 28 SS630 Dia 28mm	4752 Kgs with 116% wastage

Note:

- Weight of export product at Sl. No. 1 is 1600Kg and the same may be added in the description of export item.**
- Weight of export product at Sl. No. 2 is 59400Kg and the same may be added in the description of export item.**
- Weight of export product at Sl. No. 3 is 2200Kg and the same may be added in the description of export item.**
- Grade of steel to be imported will be same as used in the export item.**
- Outer diameter of export item at Sl. No. 3 will be 27mm.**

RA concerned may take further necessary action as per the decision of NC.

33	Case No.:4/6/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00585/AM21/	RLA File :05/24/040/00286/AM20/	Lic.No/Date:0510411576 20.08.2019	
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47012/15/2020-TSW dated 03.11.2020. (Copy enclosed)			
	RA concerned may take further necessary action as per the decision of NC.			

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Case No.:19/10/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved																						
HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019																							
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:																									
<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Norms</th></tr><tr><td rowspan="3">84842000</td><td rowspan="3">Curved Seal / TP Inner Cloth Seal / TP Outer Cloth Seal [Net content of Cobalt Alloy Sheet(L-605) 1025.280 kgs + Nickle Cobalt Alloy Sheet (x750) 98.568 Kgs +Mesh 30x 250 – Twill Filter Cloth (Haynes 25-L605) 630 Sq Ft)</td><td rowspan="3">960 Number</td><td>1</td><td>81059000</td><td>Cobalt Alloy Sheet (L-605)</td><td>1229 kg inclusive of 19.86% wastage after 1/3rd recovery from scrap</td></tr><tr><td>2</td><td>75062000</td><td>Nickle Cobalt Alloy Sheet (X750)</td><td>120 kg inclusive of 21.74% wastage after 1/3rd recovery from scrap</td></tr><tr><td>3</td><td>73141490</td><td>Mesh 30 x 250 - Twill Filter Cloth (Haynes 25 - L605)</td><td>810 Sq. feet inclusive of 28.57% wastage after 1/3rd recovery from scrap</td></tr></table>				ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms	84842000	Curved Seal / TP Inner Cloth Seal / TP Outer Cloth Seal [Net content of Cobalt Alloy Sheet(L-605) 1025.280 kgs + Nickle Cobalt Alloy Sheet (x750) 98.568 Kgs +Mesh 30x 250 – Twill Filter Cloth (Haynes 25-L605) 630 Sq Ft)	960 Number	1	81059000	Cobalt Alloy Sheet (L-605)	1229 kg inclusive of 19.86% wastage after 1/3rd recovery from scrap	2	75062000	Nickle Cobalt Alloy Sheet (X750)	120 kg inclusive of 21.74% wastage after 1/3rd recovery from scrap	3	73141490	Mesh 30 x 250 - Twill Filter Cloth (Haynes 25 - L605)	810 Sq. feet inclusive of 28.57% wastage after 1/3rd recovery from scrap
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms																			
84842000	Curved Seal / TP Inner Cloth Seal / TP Outer Cloth Seal [Net content of Cobalt Alloy Sheet(L-605) 1025.280 kgs + Nickle Cobalt Alloy Sheet (x750) 98.568 Kgs +Mesh 30x 250 – Twill Filter Cloth (Haynes 25-L605) 630 Sq Ft)	960 Number	1	81059000	Cobalt Alloy Sheet (L-605)	1229 kg inclusive of 19.86% wastage after 1/3rd recovery from scrap																			
			2	75062000	Nickle Cobalt Alloy Sheet (X750)	120 kg inclusive of 21.74% wastage after 1/3rd recovery from scrap																			
			3	73141490	Mesh 30 x 250 - Twill Filter Cloth (Haynes 25 - L605)	810 Sq. feet inclusive of 28.57% wastage after 1/3rd recovery from scrap																			
Note: 1. The firm should import relevant items only. 2. The description of export indent should amended as above.																									
RA concerned may take further necessary action as per the decision of NC.																									

35	Case No.:20/10/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the second deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

36	Case No.:36/11/80-ALC2/2004	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00162/AM20/	RLA File :02/24/040/00081/AM20/	Lic.No/Date:0210209409 02.09.2019	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

37	Case No.: 38/11/80-ALC2/2004	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00164/AM20/	RLA File :34/24/040/00169/AM20/	Lic.No/Date:3410045416 04.09.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: 1. Quantity of relevant import items at Sl. No. 1 to 13 & 19 to 32 may be allowed as per GN-4. 2. Quantity of relevant import items at Sl. No. 18 & 36 may be allowed as 1.01 Kgs/Kg content in the export product. 3. Quantity of relevant import items at Sl. No. 14 to 17 & 33 to 35 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

38	Case No.: 7/13/85-ALC3/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/85/050/00082/AM20/	RLA File :31/83/040/00085/AM20/	Lic.No/Date:3110067530 11.09.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask again from the firm to furnish following information as per comments of Consultant (Tech-3): 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram of the material indicating the wastage during blanking. 5. Drawings given with application are not correlated to export product. 6. Copy of Advance Authorization. Case is deferred.			

39	Case No.: 2/12/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	
	Decision: The Committee considered the case as per the agenda and noted that email, regarding the following information as per DHI's comments, was sent to firm on 23.10.2020: 1. To furnish details of actual wastage generated in each operation against each raw material while making the components to verify the wastage claimed. 2. To submit technical write-up. However, the firm's reply has not been received yet. Therefore, the Committee decided to wait for the firm's reply.			

	Case is deferred.
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	Case No.:4/12/80-ALC2/2019	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Pending with firm
40	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

	Case No.:5/12/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	
41	Decision: The Committee considered the case as per agenda and decided to forward the firm's reply to Consultant (SKB) for examination of the case. Case is deferred.			

	Case No.:6/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	
42	Decision: The Committee considered the case as per agenda and decided to forward the firm's reply to MSME for examination of the case. Case is deferred.			

	Case No.:7/12/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Pending with firm
43	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

44	Case No.:8/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Pending with firm
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per comments of Consultant (SKB): 1. What is the exact name of the export product? 2. Provide complete neat colored drawing of the product with Top, Side and Front view and dimensions thereof. 3. What is purpose to bring Stainless Steel Rounds for forging of blanks for finished product? Why not forged SS plate of same the composition for manufacturing of export item, if it is not in round in shape after cutting into required dimensions? 4. What is the Rockwell Hardness Number of the final product and forged blank? 5. Detail of any heat treatment, if required. 6. What is the weight of final export item? 7. Why such high percentage wastage is generated for manufacturing of turbine parts? Give complete reasons for such a huge wastage. 8. A video film on complete operations (Cutting, forging and machining) for manufacturing of export item. Case is deferred.			

45	Case No.:11/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

46	Case No.:12/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

47	Case No.:13/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

48	Case No.:1/6/80-ALC2/2020	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00582/AM21/	RLA File :09/24/040/00279/AM20/	Lic.No/Date:0910068104 16.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

49	Case No.:3/14/80-ALC2/2019	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 & 05.11.2020	Status: Deferred
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that in Meeting 06/80 held on 01.10.2020, representative of MeitY raised following deficiencies, i.e. “to provide clarification for, why the description of import & export item is same”, and the same was forwarded to firm on 23.10.2020. The Committee also observed that now MeitY has provided their comments in the matter vide their email dated 15.10.2020, stating that the case be approved on “Net-to-Net basis with Nil wastage”. However, the Committee decided to wait for the firm’s clarification on why the description of Import and Export items are same. Case is deferred.			

50	Case No.:4/14/80-ALC2/2019	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm’s reply. Case is deferred.			

51	Case No.:5/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2020 & 05.11.2020	Status: Approved
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	
	Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 23.10.2020, as raised by Consultant (SKB) ,has not yet been received. However, the matter was discussed in the meeting and the Committee decided to ratify the ad-hoc norms on the recommendation of Consultant (Tech-1)&Consultant (SKB) as under:			

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	980 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500/ JFE EH 500A -	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product

Note:

- The firm should import relevant items only.**
- The firm should account for the items imported in the resultant product.**

RA concerned may take further necessary action as per the decision of NC.

52

Case No.: 6/14/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved			
HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019				
Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 23.10.2020, as raised by Consultant (SKB) , has not yet been received. However, the matter was discussed in the meeting and the Committee decided to ratify the ad-hoc norms on the recommendation of Consultant (Tech-1)&Consultant (SKB) as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84749000	Parts of Mill Liner for Grinding Mill	980 MT	1	72254013	Hot Rolled Steel Plate - Hardox 500/ JFE EH 500A -	1.05Kgs/Kg content in the export product
			2	40012200	Natural Rubber	1.05Kgs/Kg content in the export product
			3	40022000	Synthetic Rubber PBR	1.05Kgs/Kg content in the export product
			4	28030010	Carbon Black	1.05Kgs/Kg content in the export product
Note: 1. The firm should import relevant items only. 2. The firm should account for the items imported in the resultant product.						
RA concerned may take further necessary action as per the decision of NC.						

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Case No.: 7/14/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	Pending with firm
Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application.			
Case is deferred.			

54

Case No.: 9/14/80-ALC2/2019	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Rejected
HQ File :01/80/050/00205/AM20/	RLA File :02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	
Decision: The Committee considered the case as per the agenda and noted that as per Policy Circular No. 23/2015-20 dated 15.05.2019 , the firm was liable to forward the copy of application along with supporting documents to the concerned NC within two months of making the application. However, the same has not been received despite email dated 20.03.2020 followed by reminders on 15.06.2020, 04.08.2020&23.10.2020. Therefore, the Committee decided to reject the case under intimation to RA, Kolkata .			
RA concerned may take suitable consequential action accordingly.			

55	Case No.:10/14/80-ALC2/2019	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Pending with DHI
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to DHI on 28.09.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
56	Case No.:11/14/80-ALC2/2019	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on updated email address on 28.09.2020 and also by post on 27.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firms reply. Case is deferred.			
57	Case No.:12/14/80-ALC2/2019	Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00208/AM20/	RLA File :07/24/040/00156/AM20/	Lic.No/Date:0710115619 29.10.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

58

Case No.:1/16/80-ALC2/2019	Party Name: AYYAPPA CNC PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved			
HQ File :01/80/050/00211/AM20/	RLA File :07/24/040/00170/AM20/	Lic.No/Date:0710115658 08.11.2019				
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
88033000	Aircraft Components	9132.860 Kgs	1	76061200	Aluminium Alloy Plate / Block	52550 Kgs inclusive of 551.68% wastage after affecting 15% recovery from scrap
			2	81089090	Titanium Alloy Plate/ Sheet	1245 Kgs inclusive of 132.89% wastage after affecting 15% recovery from scrap
			3	76061200	Aluminium Alloy Round Bar	432 Kgs inclusive of 11.21% wastage after affecting 15% recovery from scrap
			4	76061200	Aluminium Alloy, Sheet	536 Kgs inclusive of 269% wastage after affecting 15% recovery from scrap
Note: 3. The firm should import relevant items only. 2. List of export items is attached at the end of minutes. (Copy enclosed)						
RA concerned may take further necessary action as per the decision of NC.						

59	Case No.:3/16/80-ALC2/2019	Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00213/AM20/	RLA File :03/95/040/00758/AM20/	Lic.No/Date:0310832707 11.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

60	Case No.:5/16/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00215/AM20/	RLA File :34/24/040/00242/AM20/	Lic.No/Date:3410045605 13.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard a letter was sent to the firm on 01.01.2020 followed by reminders on 26.02.2020, 15.06.2020 & 17.08.2020. The firm vide email dated 16.09.2020 requested for some more time to submit all the relevant documents. However, no reply has been received yet. Therefore, the Committee decided to remind again the firm for submitting the complete set of application. Case is deferred.			

61	Case No.:9/8/80-ALC2/2020	Party Name: INCRYO SYSTEMS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00670/AM21/	RLA File :34/21/040/00346/AM20/	Lic.No/Date:3410045606 13.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			
62	Case No.:4/16/80-ALC2/2019	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
63	Case No.:6/16/80-ALC2/2019	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00216/AM20/	RLA File :09/24/040/00409/AM20/	Lic.No/Date:0910068185 14.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			
64	Case No.:8/16/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00218/AM20/	RLA File :09/24/040/00408/AM20/	Lic.No/Date:0910068192 18.11.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME via email dated 06.11.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

65	Case No.:9/16/80-ALC2/2019	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00219/AM20/	RLA File :03/94/040/00644/AM20/	Lic.No/Date:0310832842 18.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.08.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
66	Case No.:10/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
67	Case No.:13/16/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00223/AM20/	RLA File :05/24/040/00479/AM20/	Lic.No/Date:0510412570 21.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.06.2020 followed by reminders on 04.08.2020 & 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
68	Case No.:15/16/80-ALC2/2019	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00225/AM20/	RLA File :03/95/040/00808/AM20/	Lic.No/Date:0310832929 21.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 04.08.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
69	Case No.:18/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

70	Case No.:19/16/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00229/AM20/	RLA File :31/83/040/00115/AM20/	Lic.No/Date:3110067611 26.11.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

71	Case No.:4/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00249/AM20/	RLA File :03/95/040/00892/AM20/	Lic.No/Date:0310833334 11.12.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.09.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

72	Case No.:8/18/80-ALC2/2019	Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00253/AM20/	RLA File :03/94/040/00752/AM20/	Lic.No/Date:0310833379 12.12.2019	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/135/2020-TSW dated 06.10.2020 as under: - Quantity of import items at Sl. No. 1 to 8 may be allowed on net to net basis with accountability clause. - RA concerned may take further necessary action as per the decision of NC.			

73

Case No.:9/18/80-ALC2/2019	Party Name: RONCH POLYMERS PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved			
HQ File :01/80/050/00254/AM20/	RLA File :03/95/040/00887/AM20/	Lic.No/Date:0310833381 12.12.2019				
Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84219900	PureitGer mkill Kit 3000l	360000 Number	1	39011090	Ultra High Molecular Weight Polyethylene GUR 2122	5% wastage allowed with net accounting in export for individual import
			2	39011090	Ultra High Molecular Weight Polyethylene GUR 4120/ U050	
			3	39032000	Styrene Acrylonitrile Polymers	

RA concerned may take further necessary action as per the decision of NC.

74	Case No.:10/18/80-ALC2/2019	Party Name: TPI COMPOSITES INDIA LLP	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00255/AM20/	RLA File :04/24/040/00138/AM20/	Lic.No/Date:0410166360 13.12.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
75	Case No.:13/18/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00258/AM20/	RLA File :09/24/040/00455/AM20/	Lic.No/Date:0910068287 17.12.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
76	Case No.:14/18/80-ALC2/2019	Party Name: KELVION INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00259/AM20/	RLA File :03/94/040/00474/AM20/	Lic.No/Date:0310833455 17.12.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 17.08.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
77	Case No.:15/18/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00260/AM20/	RLA File :05/24/040/00559/AM20/	Lic.No/Date:0510412951 18.12.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 29.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
78	Case No.:16/18/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2020 & 05.11.2020	Status: Deferred
	HQ File :01/80/050/00261/AM20/	RLA File :05/24/040/00572/AM20/	Lic.No/Date:0510412958 18.12.2019	Pending with MSME
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 03.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

79	Case No.:17/18/80-ALC2/2019	Party Name: ZECHA PRECISION TOOLS LIMITED	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00262/AM20/	RLA File :03/95/040/00919/AM20/	Lic.No/Date:0310833525 18.12.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.09.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
80	Case No.:18/18/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00263/AM20/	RLA File :03/95/040/00907/AM20/	Lic.No/Date:0310833550 19.12.2019	
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 02.11.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. Case is deferred.			
81	Case No.:19/18/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00264/AM20/	RLA File :03/94/040/00773/AM20/	Lic.No/Date:0310833585 20.12.2019	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
82	Case No.:1/20/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00283/AM20/	RLA File :31/83/040/00132/AM20/	Lic.No/Date:3110067650 07.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			
83	Case No.:2/6/80-ALC2/2020	Party Name: KOREA FUEL TECH INDIA P. LTD.	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00583/AM21/	RLA File :04/24/040/00148/AM20/	Lic.No/Date:0410166429 10.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information for import item at Sl. No. 27 to 30 as per advice of Consultant (Tech-1) : 1. To give generic name and its function in moulding process.			

	Further, the case was discussed in the meeting and the Committee decided to refer the case to MSME for comments on rest of the import items.
	Case is deferred.

	Case No.:7/20/80-ALC2/2019	Party Name: ARIHANT INDUSTRIES	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00289/AM20/	RLA File :33/24/040/00031/AM20/	Lic.No/Date:3310030641 13.01.2020	Pending with firm
84	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application.			
	Case is deferred.			

	Case No.:6/20/80-ALC2/2019	Party Name: SULZER PUMPS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00288/AM20/	RLA File :03/95/040/01012/AM20/	Lic.No/Date:0310834142 14.01.2020	Pending with firm
85	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application.			
	Case is deferred.			

	Case No.:9/20/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00291/AM20/	RLA File :02/24/040/00159/AM20/	Lic.No/Date:0210209681 14.01.2020	Pending with firm
86	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 03.09.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			
	Case is deferred.			

	Case No.:11/20/80-ALC2/2019	Party Name: ANSTECH	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00293/AM20/	RLA File :34/24/040/00313/AM20/	Lic.No/Date:3410045793 17.01.2020	
87	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/146/2020-TSW dated 21.10.2020 as under:			
	Quantity of import items at Sl. No. 1 & 2 may be allowed as per GN-4 i.e. on net to net basis with accountability clause.			
	RA concerned may take further necessary action as per the decision of NC.			

88	Case No.:12/20/80-ALC2/2019	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00294/AM20/	RLA File :05/24/040/00664/AM20/	Lic.No/Date:0510413364 17.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
89	Case No.:16/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00310/AM20/	RLA File :09/24/040/00525/AM20/	Lic.No/Date:0910068424 29.01.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 03.09.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
90	Case No.:1/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00327/AM20/	RLA File :05/23/040/00426/AM20/	Lic.No/Date:0510413542 10.02.2020	Pending with Tech-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 28.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
91	Case No.:2/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00328/AM20/	RLA File :05/23/040/00427/AM20/	Lic.No/Date:0510413543 10.02.2020	Pending with Tech-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 28.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
92	Case No.:7/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00333/AM20/	RLA File :05/23/040/00429/AM20/	Lic.No/Date:0510413567 10.02.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

93	Case No.:8/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00334/AM20/	RLA File :05/23/040/00433/AM20/	Lic.No/Date:0510413568 10.02.2020	Pending with Tech-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 28.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
94	Case No.:9/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00335/AM20/	RLA File :05/23/040/00434/AM20/	Lic.No/Date:0510413570 10.02.2020	Pending with Tech-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 02.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
95	Case No.:10/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00336/AM20/	RLA File :05/23/040/00435/AM20/	Lic.No/Date:0510413571 10.02.2020	Pending with Tech-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 02.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
96	Case No.:11/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00337/AM20/	RLA File :05/23/040/00436/AM20/	Lic.No/Date:0510413572 10.02.2020	Pending with Tech-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 02.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
97	Case No.:12/22/80-ALC2/2019	Party Name: JOHNSON MATTHEY INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00338/AM20/	RLA File :05/23/040/00437/AM20/	Lic.No/Date:0510413573 10.02.2020	Pending with Tech-3
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 02.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

98	Case No.:13/22/80-ALC2/2019	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00339/AM20/	RLA File :05/23/040/00432/AM20/	Lic.No/Date:0510413575 10.02.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
99	Case No.:14/22/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00340/AM20/	RLA File :05/23/040/00428/AM20/	Lic.No/Date:0510413578 11.02.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
100	Case No.:17/22/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00343/AM20/	RLA File :34/24/040/00355/AM20/	Lic.No/Date:3410045867 12.02.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			
101	Case No.:18/22/80-ALC2/2019	Party Name: SCHOCH REEDS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00344/AM20/	RLA File :31/83/040/00152/AM20/	Lic.No/Date:3110067684 13.02.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			
102	Case No.:19/22/80-ALC2/2019	Party Name: HFCL LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00345/AM20/	RLA File :05/23/040/00443/AM20/	Lic.No/Date:0510413626 14.02.2020	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Meity on 08.10.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

103	Case No.: 5/6/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00586/AM21/	RLA File :05/24/040/00741/AM20/	Lic.No/Date:0510413765 02.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 29.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

104	Case No.: 6/6/80-ALC2/2020	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00587/AM21/	RLA File :05/24/040/00744/AM20/	Lic.No/Date:0510413777 03.03.2020	
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

105	Case No.: 3/24/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Deferred
	HQ File :01/80/050/00360/AM20/	RLA File :31/83/040/00160/AM20/	Lic.No/Date:3110067707 06.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

106	Case No.: 5/24/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2020 &05.11.2020	Status: Withdrawn
	HQ File :01/80/050/00362/AM20/	RLA File :31/83/040/00162/AM20/	Lic.No/Date:3110067709 06.03.2020	
	Decision: The Committee considered the case as per agenda and noted that the case was already approved in Meeting No. 06/80 dated 29.09.2020. Therefore, the Committee decided to withdraw the case from the agenda. Case is withdrawn.			

107	Case No.: 6/24/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00363/AM20/	RLA File :04/24/040/00195/AM20/	Lic.No/Date:0410166600 09.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

108	Case No.:7/24/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00364/AM20/	RLA File :03/95/040/01160/AM20/	Lic.No/Date:0310835306 09.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.06.2020 followed by reminders on 18.08.2020 & 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

109	Case No.:10/24/80-ALC2/2019	Party Name: HONDA TRADING CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020&05.11.2020	Status: Deferred
	HQ File :01/80/050/00367/AM20/	RLA File :05/23/040/00449/AM20/	Lic.No/Date:0510413853 12.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

110	Case No.:11/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00368/AM20/	RLA File :34/24/040/00382/AM20/	Lic.No/Date:3410045945 12.03.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: - Quantity of relevant import items at Sl. No. 1, 4 to 8 & 11 may be allowed as per GN-4. - Quantity of relevant import items at Sl. No. 2, 3 & 9 may be allowed as 1.05 Kgs/Kg content in the export product. - Quantity of relevant import item at Sl. No. 10 may be allowed as 1.01 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

111	Case No.:12/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00369/AM20/	RLA File :34/24/040/00383/AM20/	Lic.No/Date:3410045946 12.03.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: - Quantity of relevant import items at Sl. No. 1 to 13 may be allowed as per GN-4. - Quantity of relevant import item at Sl. No. 14 may be allowed on net to net basis. - Quantity of relevant import item at Sl. No. 15 may be allowed as 1.01 Kgs/Kg content in the export product. - Quantity of relevant import items at Sl. No. 16 to 19 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			

112	Case No.:13/24/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00370/AM20/	RLA File :34/24/040/00384/AM20/	Lic.No/Date:3410045947 12.03.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: 1. Quantity of relevant import items at Sl. No. 1 to 16 may be allowed as per GN-4. 2. Quantity of relevant import item at Sl. No. 21 may be allowed as 1.01 Kgs/Kg content in the export product. 3. Quantity of relevant import items at Sl. No. 17 to 20 may be allowed as 1.05 Kgs/Kg content in the export product. RA concerned may take further necessary action as per the decision of NC.			
113	Case No.:14/24/80-ALC2/2019	Party Name: S K INDUSTRIES	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00371/AM20/	RLA File :34/24/040/00387/AM20/	Lic.No/Date:3410045951 12.03.2020	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per comments of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			
114	Case No.:15/24/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00372/AM20/	RLA File :07/24/040/00287/AM20/	Lic.No/Date:0710116245 12.03.2020	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (Tech-3) on 10.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

115	Case No.:16/24/80-ALC2/2019	Party Name: SHREE LAXMI GLASSTECH	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00373/AM20/	RLA File :13/24/040/00207/AM20/	Lic.No/Date:1310049548 13.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
116	Case No.:17/24/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00374/AM20/	RLA File :03/94/040/01027/AM20/	Lic.No/Date:0310835424 17.03.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/193/2019-TSW dated 12.10.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			
117	Case No.:18/24/80-ALC2/2019	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00375/AM20/	RLA File :08/24/040/00406/AM20/	Lic.No/Date:0810147487 17.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to waitfor the firm's reply. Case is deferred.			
118	Case No.:19/24/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00376/AM20/	RLA File :09/24/040/00624/AM20/	Lic.No/Date:0910068587 18.03.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to waitfor the firm's reply. Case is deferred.			
119	Case No.:5/2/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00435/AM21/	RLA File :34/24/040/00031/AM21/	Lic.No/Date:3410046058 14.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

120	Case No.:6/2/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00436/AM21/	RLA File :34/24/040/00032/AM21/	Lic.No/Date:3410046059 14.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			
121	Case No.:11/2/80-ALC2/2020	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Withdrawn
	HQ File :01/80/050/00441/AM21/	RLA File :34/24/040/00399/AM20/	Lic.No/Date:3410046073 15.05.2020	
	Decision: The Committee considered the case as per the agenda and noted that the firms vide email dated 24.10.2020 informed that the above AA has been surrendered at RA, Vadodara . Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara . Case is withdrawn.			
122	Case No.:13/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00443/AM21/	RLA File :09/24/040/00087/AM21/	Lic.No/Date:0910068749 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
123	Case No.:14/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00444/AM21/	RLA File :09/24/040/00089/AM21/	Lic.No/Date:0910068750 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
124	Case No.:15/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00445/AM21/	RLA File :09/24/040/00086/AM21/	Lic.No/Date:0910068751 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

125	Case No.:16/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00446/AM21/	RLA File :09/24/040/00096/AM21/	Lic.No/Date:0910068752 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

126	Case No.:17/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00447/AM21/	RLA File :09/24/040/00092/AM21/	Lic.No/Date:0910068753 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

127	Case No.:18/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00448/AM21/	RLA File :09/24/040/00090/AM21/	Lic.No/Date:0910068754 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

128	Case No.:19/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00449/AM21/	RLA File :09/24/040/00088/AM21/	Lic.No/Date:0910068755 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

129	Case No.:20/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00450/AM21/	RLA File :09/24/040/00085/AM21/	Lic.No/Date:0910068756 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

130	Case No.:21/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00451/AM21/	RLA File :09/24/040/00093/AM21/	Lic.No/Date:0910068757 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

131	Case No.:22/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00452/AM21/	RLA File :09/24/040/00094/AM21/	Lic.No/Date:0910068758 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

132	Case No.:23/2/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00453/AM21/	RLA File :09/24/040/00091/AM21/	Lic.No/Date:0910068759 15.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

133

Case No.:24/2/80-ALC2/2020

HQ File :01/80/050/00454/AM21/

Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **MSME** as under:

Party Name: DILIGENT SCM SOLUTIONS PR IVATE LIMITED

RLA File :09/24/040/00082/AM21/

ITCHS Code

84842000

Export Item

Horizontal Joint Seal

Quantity

40000 Number

ITCHS Code

75062000

Import Item

Nickle Alloy Sheet (Alloy X)

Recommended Norms

1117 Kgs inclusive of 21.46% wastage after affecting 1/3rd recovery from scrap

Meet No/Date:8/80-ALC2/2020 05.11.2020

Lic.No/Date:0910068760 18.05.2020

Status: **Approved**

Note:

1. Per unit Net content of import in export is 0.023 Kg.

2. The firm should import relevant item only.

RA concerned may take further necessary action as per the decision of NC.

134	Case No.:25/2/80-ALC2/2020		Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED		Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved	
	HQ File :01/80/050/00455/AM21/		RLA File :09/24/040/00083/AM21/		Lic.No/Date:0910068770 18.05.2020		
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:						
	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
	84842000	Laminate Seal	200000 Number	1	75062000	Shim - HA 188 Coil / Sheet	3020 kg inclusive of 22.77% wastage after affecting 1/3 rd recovery for scrap
2				73141490	Mesh 30 X 250 - Twill Filter Cloth (Haynes 25-L605) of 335 gram per Sq. foot	7034 Sq. feet inclusive of 23.4% wastage after affecting 1/3 rd recovery for scrap	
Note: 1. Weight of f import item at Sl. No. 2 is 335 gram per Sq. foot. 2. The firm should import relevant items only.							
RA concerned may take further necessary action as per the decision of NC.							

135	Case No.: 28/2/80-ALC2/2020	Party Name: VENUS SAFETY & HEALTH PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00458/AM21/	RLA File :03/95/040/00090/AM21/	Lic.No/Date:0310836278 20.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

136	Case No.: 37/2/80-ALC2/2020	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00467/AM21/	RLA File :03/94/040/00083/AM21/	Lic.No/Date:0310836284 20.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 04.08.2020 followed by a reminder on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

137	Case No.: 26/2/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00456/AM21/	RLA File :04/24/040/00012/AM21/	Lic.No/Date:0410166764 21.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm’s reply. Case is deferred.			

138	Case No.:27/2/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00457/AM21/	RLA File :04/24/040/00023/AM21/	Lic.No/Date:0410166767 21.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

139	Case No.:29/2/80-ALC2/2020	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00459/AM21/	RLA File :05/23/040/00029/AM21/	Lic.No/Date:0510414238 22.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (SKB) was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

140	Case No.:30/2/80-ALC2/2020	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00460/AM21/	RLA File :34/24/040/00042/AM21/	Lic.No/Date:3410046093 26.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

141	Case No.:35/2/80-ALC2/2020	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00465/AM21/	RLA File :03/95/040/00084/AM21/	Lic.No/Date:0310836382 26.05.2020	Pending with DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 29.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

142	Case No.:36/2/80-ALC2/2020	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00466/AM21/	RLA File :03/95/040/00085/AM21/	Lic.No/Date:0310836383 26.05.2020	Pending with DHI
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 29.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

143	Case No.: 34/2/80-ALC2/2020	Party Name: DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00464/AM21/	RLA File :05/23/040/00034/AM21/	Lic.No/Date:0510414257 27.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 17.08.2020 followed by a reminder on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

144	Case No.: 39/2/80-ALC2/2020	Party Name: JOHNSON LIFTS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00469/AM21/	RLA File :04/24/040/00202/AM20/	Lic.No/Date:0410166788 29.05.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 28.10.2020 for examination of the case. However, DPIIT informed that the case is under examination . Hence, the Committee decided to wait for the comments. Case is deferred.			

145	Case No.: 40/2/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00470/AM21/	RLA File :34/24/040/00049/AM21/	Lic.No/Date:3410046107 29.05.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 29.08.2020 followed by a reminder on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to send final reminder the firm for submitting the complete set of application. Case is deferred.			

146	Case No.: 43/2/80-ALC2/2020	Party Name: NTB INTERNATIONAL PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00473/AM21/	RLA File :03/95/040/01237/AM20/	Lic.No/Date:0310836497 04.06.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 29.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

147	Case No.:44/2/80-ALC2/2020	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00474/AM21/	RLA File :03/94/040/00124/AM21/	Lic.No/Date:0310836537 05.06.2020	Pending with DPIIT
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 29.09.2020 for examination of the case. However, DPIIT informed that the case is under examination . Hence, the Committee decided to wait for the comments. Case is deferred.			

148	Case No.:3/6/80-ALC2/2020	Party Name: WELLCARE OIL TOOLS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00584/AM21/	RLA File :05/24/040/00109/AM21/	Lic.No/Date:0510414463 22.06.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

149	Case No.:1/4/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00539/AM21/	RLA File :05/23/040/00096/AM21/	Lic.No/Date:0510414734 27.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020 followed by a reminder on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

150	Case No.:4/4/80-ALC2/2020	Party Name: TPI COMPOSITES INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00542/AM21/	RLA File :04/24/040/00057/AM21/	Lic.No/Date:0410166921 28.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020 followed by a reminder on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

151	Case No.:5/4/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00543/AM21/	RLA File :05/23/040/00107/AM21/	Lic.No/Date:0510414771 30.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020 followed by a reminder on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

152	Case No.:7/4/80-ALC2/2020	Party Name: MEDIVAC SURGICAL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00545/AM21/	RLA File :37/24/040/00002/AM21/	Lic.No/Date:3710002787 30.07.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 03.09.2020 followed by a reminder on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

153	Case No.:6/4/80-ALC2/2020	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00544/AM21/	RLA File :03/95/040/00262/AM21/	Lic.No/Date:0310837528 31.07.2020	
	Decision: The Committee considered the case as per agenda and discussed the written comments of DPIIT as offered vide U. O. No.: P-47011/140/2020-TSW dated 12.10.2020. The committee noted that DPIIT has recommended the case on repeat authorization dated 28.11.2017 @ 145% wastage. The committee also noted that the party has applied for a wastage of 165% and even if the same is accepted, after of 1/3 recovery, the effective wastage should not be more than 110%. Therefore the committee decided to seek second opinion from Consultant (Tech-3). Case is deferred.			

154	Case No.:8/4/80-ALC2/2020	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Approved
	HQ File :01/80/050/00546/AM21/	RLA File :07/24/040/00114/AM21/	Lic.No/Date:0710116824 31.07.2020	
	Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/61/2020-TSW dated 06.10.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

155	Case No.:10/4/80-ALC2/2020	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00548/AM21/	RLA File :03/95/040/00258/AM21/	Lic.No/Date:0310837571 07.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			

156	Case No.:11/4/80-ALC2/2020	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00549/AM21/	RLA File :03/95/040/00257/AM21/	Lic.No/Date:0310837589 10.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on updated email address on 28.09.2020. However, no information has been received yet. Therefore, the Committee decided to remind the firm for submitting the complete set of application. Case is deferred.			
157	Case No.:12/4/80-ALC2/2020	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00550/AM21/	RLA File :31/83/040/00038/AM21/	Lic.No/Date:3110067812 11.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the firm vide email dated 02.11.2020 informed that they are in process of surrendering the above AA at RA, Pune. Therefore, the Committee decided to ask from the firm to send a copy of surrender letter for closing the case. Case is deferred.			
158	Case No.:7/6/80-ALC2/2020	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00588/AM21/	RLA File :02/24/040/00060/AM21/	Lic.No/Date:0210210061 28.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
159	Case No.:8/6/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00589/AM21/	RLA File :34/24/040/00148/AM21/	Lic.No/Date:3410046343 28.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

160	Case No.:9/6/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00590/AM21/	RLA File :34/24/040/00149/AM21/	Lic.No/Date:3410046344 28.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
161	Case No.:10/6/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00591/AM21/	RLA File :34/24/040/00150/AM21/	Lic.No/Date:3410046345 28.08.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
162	Case No.:11/6/80-ALC2/2020	Party Name: INNOVATIVE OVERSEAS	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00592/AM21/	RLA File :05/23/040/00128/AM21/	Lic.No/Date:0510415078 01.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
163	Case No.:12/6/80-ALC2/2020	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00593/AM21/	RLA File :03/95/040/00295/AM21/	Lic.No/Date:0310838015 01.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

164	Case No.:13/6/80-ALC2/2020	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00594/AM21/	RLA File :02/24/040/00069/AM21/	Lic.No/Date:0210210076 03.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

165	Case No.:14/6/80-ALC2/2020	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00595/AM21/	RLA File :02/24/040/00070/AM21/	Lic.No/Date:0210210079 04.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

166	Case No.:15/6/80-ALC2/2020	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00596/AM21/	RLA File :03/95/040/00351/AM21/	Lic.No/Date:0310838115 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

167	Case No.:17/6/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00598/AM21/	RLA File :09/24/040/00307/AM21/	Lic.No/Date:0910069151 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

168	Case No.:18/6/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00599/AM21/	RLA File :09/24/040/00302/AM21/	Lic.No/Date:0910069152 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

169	Case No.:19/6/80-ALC2/2020	Party Name: AZAD ENGINEERING Pvt. Ltd	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00600/AM21/	RLA File :09/24/040/00301/AM21/	Lic.No/Date:0910069153 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

170	Case No.:20/6/80-ALC2/2020	Party Name: AZAD ENGINEERING Pvt. Ltd	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00601/AM21/	RLA File :09/24/040/00300/AM21/	Lic.No/Date:0910069154 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

171	Case No.:21/6/80-ALC2/2020	Party Name: AZAD ENGINEERING Pvt. Ltd	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00602/AM21/	RLA File :09/24/040/00293/AM21/	Lic.No/Date:0910069155 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

172	Case No.:22/6/80-ALC2/2020	Party Name: AZAD ENGINEERING Pvt. Ltd	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00603/AM21/	RLA File :09/24/040/00294/AM21/	Lic.No/Date:0910069156 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

173	Case No.:23/6/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00604/AM21/	RLA File :09/24/040/00292/AM21/	Lic.No/Date:0910069157 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

174	Case No.:24/6/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00605/AM21/	RLA File :09/24/040/00290/AM21/	Lic.No/Date:0910069158 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

175	Case No.:25/6/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00606/AM21/	RLA File :09/24/040/00289/AM21/	Lic.No/Date:0910069159 07.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

176	Case No.:16/6/80-ALC2/2020	Party Name: SPECTRA TECHNOLOGY SOLUTIONS PVT LTD	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00597/AM21/	RLA File :07/24/040/00156/AM21/	Lic.No/Date:0710116977 09.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

177	Case No.:26/6/80-ALC2/2020	Party Name: RAY INTERNATIONAL	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00607/AM21/	RLA File :06/24/040/00030/AM21/	Lic.No/Date:0610039606 10.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, a letter was sent on 28.10.2020 by post . However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
178	Case No.:29/6/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00610/AM21/	RLA File :34/24/040/00166/AM21/	Lic.No/Date:3410046387 10.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
179	Case No.:30/6/80-ALC2/2020	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00611/AM21/	RLA File :34/24/040/00167/AM21/	Lic.No/Date:3410046388 10.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
180	Case No.:27/6/80-ALC2/2020	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00608/AM21/	RLA File :04/24/040/00092/AM21/	Lic.No/Date:0410167059 11.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

181	Case No.: 28/6/80-ALC2/2020	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00609/AM21/	RLA File :05/24/040/00280/AM21/	Lic.No/Date:0510415187 11.09.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm and in this regard, an email was sent on 23.10.2020. However, no information has been received yet. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			
182	Case No.: 1/8/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00662/AM21/	RLA File :05/24/040/00342/AM21/	Lic.No/Date:0510415461 09.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			
183	Case No.: 2/8/80-ALC2/2020	Party Name: ANSTECH	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00663/AM21/	RLA File :34/24/040/00184/AM21/	Lic.No/Date:3410046464 09.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			
184	Case No.: 3/8/80-ALC2/2020	Party Name: AAVID THERMALLOY INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00664/AM21/	RLA File :34/24/040/00187/AM21/	Lic.No/Date:3410046468 09.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

185	Case No.:4/8/80-ALC2/2020	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00665/AM21/	RLA File :31/83/040/00079/AM21/	Lic.No/Date:3110067879 14.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			
186	Case No.:5/8/80-ALC2/2020	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00666/AM21/	RLA File :03/95/040/00437/AM21/	Lic.No/Date:0310838883 14.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			
187	Case No.:6/8/80-ALC2/2020	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00667/AM21/	RLA File :03/95/040/00425/AM21/	Lic.No/Date:0310838916 15.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			
188	Case No.:7/8/80-ALC2/2020	Party Name: GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00668/AM21/	RLA File :04/24/040/00115/AM21/	Lic.No/Date:0410167169 16.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			
189	Case No.:8/8/80-ALC2/2020	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00669/AM21/	RLA File :05/23/040/00235/AM21/	Lic.No/Date:0510415521 16.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

190	Case No.:10/8/80-ALC2/2020	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00671/AM21/	RLA File :05/24/040/00361/AM21/	Lic.No/Date:0510415541 19.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

191	Case No.:11/8/80-ALC2/2020	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00672/AM21/	RLA File :31/83/040/00082/AM21/	Lic.No/Date:3110067882 19.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

192	Case No.:12/8/80-ALC2/2020	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00673/AM21/	RLA File :31/83/040/00083/AM21/	Lic.No/Date:3110067883 19.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

193	Case No.:13/8/80-ALC2/2020	Party Name: NUCON AEROSPACE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00674/AM21/	RLA File :09/24/040/00369/AM21/	Lic.No/Date:0910069346 19.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

194	Case No.:14/8/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00675/AM21/	RLA File :09/24/040/00390/AM21/	Lic.No/Date:0910069339 19.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

195	Case No.:15/8/80-ALC2/2020	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00676/AM21/	RLA File :09/24/040/00391/AM21/	Lic.No/Date:0910069340 19.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

196	Case No.:18/8/80-ALC2/2020	Party Name: SKF BOILERS & DRIERS PVT. LTD.	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00679/AM21/	RLA File :07/24/040/00195/AM21/	Lic.No/Date:0710117162 21.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

197	Case No.:16/8/80-ALC2/2020	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00677/AM21/	RLA File :31/83/040/00086/AM21/	Lic.No/Date:3110067900 22.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

198	Case No.:17/8/80-ALC2/2020	Party Name: CHEMICO SYNTHETICS LTD	Meet No/Date:8/80- ALC2/2020 05.11.2020	Status: Deferred
	HQ File :01/80/050/00678/AM21/	RLA File :05/23/040/00246/AM21/	Lic.No/Date:0510415611 23.10.2020	Pending with firm
	Decision: The Committee considered the case as per the agenda and noted that the copy of application has not yet been received from the firm. Therefore, the Committee decided to ask from the firm to submit the complete set of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 82

Case No. : 35/20/80-ALC2/2017	TINITA ENGINEERING PVT. LTD.	Status: Approved
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18		
RLA No.: 03/95/040/00851/AM18	Subject: Request for fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019. However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and the Committee decided to fix the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/21/2020-TSW dated 03.11.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 83

Case No. : 6/13/80-ALC2/2017	BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD.	Status: Withdraw
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 3410042477 Date: 30.08.2016		
HQ. No.: 01/80/050/00242/AM18		
RLA No.: 34/21/040/00306/AM17	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 16/80-ALC2/2017 dated 14.11.2017 as per written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm vide their letter dated 01.10.2020 has informed that they have fulfilled the entire export and import against the said advance authorization and submitted their application for redemption. Hence, they have requested to withdraw their case for re-fixation of norms. Therefore, the Committee decided to withdraw the case. Case is withdrawn.		

Sl. No. 84

Case No. : 64/11/80-ALC2/2018	IND-SPHINX PRECISION LTD	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19		
RLA No.: 22/24/040/00048/AM19	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments given by MSME. However, the matter was discussed in the meeting and the Committee decided to refer back the comments to MSME for re-examination of the case. Case is deferred.		

Sl. No. 85

Case No. : 52/25/80-ALC2/2016	EXCELLENT HI-CARE PRIVATE LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0410162359 Date: 07.10.2016		
HQ. No.: 01/80/050/00621/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 04/24/040/00105/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-hoc norms.		
The Committee reconsidered the case and noted that the firm's representation was forwarded to Consultant (Tech-1) on 19.03.2020 followed by a reminder on 29.10.2020. However, Consultant (Tech-1) requested to send again the complete set of application to examine the case. Therefore, the Committee decided to send the complete set of application to Consultant (Tech-1).		
Case is deferred.		

Sl. No. 86

On. No.: 66		
Case No. : 17/19/80-ALC2/2014	M/s IND-SPHINX PRECISION LTD.	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00056/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016 as per written comments of MSME vide ID Note No. 30 (199)/15-ME dated 30.12.2015.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments given by MSME. However, the matter was discussed in the meeting and the Committee decided to refer back the comments to MSME for re-examination of the case.		
Case is deferred.		

Sl. No. 87

On No. 8/

Case No. : 8/5/80-ALC2/2017	M/s OAM SAAI INTERNATIONAL INC.	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00649/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 17/80-ALC2/2017 dated 19.12.2017 on the ground that the export and import item are same.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments given by MSME. However, the matter was discussed in the meeting and the Committee decided to refer back the comments to MSME for re-examination of the case. Case is deferred.		

Sl. No. 88

On No. 06

Case No. : 12/7/80-ALC2/2016	M/s HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17		Subject: Request for fixation of ad-hoc norms
RLA No.: 05/23/040/00053/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by DHI).		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and Consultant (Tech-3) informed that the firm has not replied the queries as raised but has referred to their earlier letters only. Therefore, the Committee decided to ask again from the firm to furnish the following information as per advice of Consultant (Tech-3): 1. To explain why the consumption per unit in past is 1.448 gm while requirement in present case is given as 0.384 gm per unit. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
Case is deferred.		

Sl. No. 89

On No.: 30/33/80-ALC2/2009	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10	Subject: Request for fixation of ad-hoc norms	Pending with DHI
RLA No.:09/24/040/00184/AM10		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that firm's reply was sent to DHI on 29.01.2020 followed by reminder along with additional information received from firm on 19.08.2020. However, DHI requested DGFT to send the earlier decisions taken in NC for the aforesaid AA. Therefore, the Committee decided to send the earlier decisions to DHI.		
Case is deferred.		

Sl. No. 90

Case No. : 1/33/85-ALC3/2008	M/s BOVING FOURESS LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0710061697 dated 15.12.2008		
HQ. No.: 01/85/050/00218/AM09		
RLA No.: 07/24/040/00524/AM09		
Subject: Request for fixation of ad-hoc norms		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 13.04.2010 due to non submission reply of deficiency letter as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent on updated email ID on 25.02.2020 followed by a reminder on 29.10.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 91

On No. 24

Case No. 2/17/80-ALC2/2017	M/s VEM TECHNOLOGIES PVT. LTD.	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 09/24/040/00055/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non submission reply of deficiency letter dated 14.01.2019as raised by DPIIT .		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.01.2020 followed by a reminder on 22.09.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm for furnishing the requisite information within 15 days.		
Case is deferred.		

Sl. No. 92

Case No. 47/14/80-ALC2/2014	M/s ALSTOM TRANSPORT INDIA LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	Subject: Request for fixation of ad-hoc norms.	
RLA No.: 07/24/040/00092/AM15		
Decision: In continuation to Meeting No. 12/80 dated 09.10.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI.		
Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:		
<i>“The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various AA’s for supply of 33 rail/tramway coaches. Further, firm stated that it has taken an additional license for supplementary material required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status.”</i>		
In response to Norm Committee’s e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license, which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.		
In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:		
<i>“They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been</i>		

imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. “

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

“Decision: The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.”

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the firm to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

PRC in its meeting no. 23/AM20 dt. 03.12.2019, decided as follows:

“The committee reviewed the case and observed that request of the firm and minutes recorded in the earlier PRC decision were very clear. It reiterated that in view of the submission made by the firm, all the above 8 advance authorizations need to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting for clubbing.”

The Committee noted in its Meeting No. 18/80 dated 02.01.2020 that the firm’s reply dated 06.11.2019 forwarded to DHI on 02.12.2019 for examination of the case and again it was asked to the firm to furnish following information:

1. Specific use of items imported under the eighth authorization vis-a-vis those imported under other seven authorizations.

The Committee considered the case and noted that the reply of deficiency letter was sent to DHI on 24.02.2020 and some additional information received from the firm was sent on 19.08.2020. However, no comments have been received yet. Hence, the Committee decided **to remind DHI** for expediting the case.

Case is deferred.

Sl. No. 93

On No. 22

Case No. 1/25/80-ALC2/2015	M/s UNITED DRILLING TOOLS LTD	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/24/040/00493/AM16/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and Consultant (Tech-3) informed that the firm's reply dated 29.05.2020 & 06.07.2020 are deficient due to following reasons:		
1. Process flow chart does not show use of import items at SL. No. 2 & 3. 2. Quantity of forging is proposed to be imported in fraction of numbers. 3. Weight of export product & import items in annexure A & B are not clear. 4. Quantity of export product given in annexure B is not matching with quantity in AA.		
Therefore, the Committee decided to ask from the firm to provide clarification on the above mentioned deficiency as per advice of Consultant (Tech-3) .		
Case is deferred.		

Sl. No. 94

On No. 24

Case No. 19/23/80-ALC2/2016	M/s AZAD ENGINEERING PRIVATE LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/ RLA No.: 09/24/040/00295/AM17/		
Subject: Request for fixation of ad-hoc norms		Pending with DHI
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI .		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to DHI on 03.11.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 95

On No. 37

Case No. 37/19/80-ALC2/2014	M/s KAMAR INFRASTRUCTURE PVT LTD.	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/ RLA File No: 03/94/040/00449/AM15/		
Subject: Request for fixation of ad-hoc norms		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 29.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 96

on No. 26

Case No. 3/10/80-ALC2/2017	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	Subject: Request for fixation of ad-hoc norms	Pending with DPIIT
RLA No.: 05/23/040/00043/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's reply was sent to DPIIT on 21.09.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DPIIT for expediting the comments.		
Case is deferred.		

Sl. No. 97

Case No. 8/23/80-ALC2/2015	M/s HINDUSTAN RUBBER INDUSTRIES	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16	Subject: Request for fixation of ad-hoc norms	Pending with Firm
RLA No.: 05/23/040/00292/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 12.10.2020:		
1. To indicate weight of each type of rubber rollers to be exported, giving its composition i.e. net weight of rubber parts, Metal/Aluminium shell, handle etc. 2. Complete calculation for requirement of inputs (Both imported and indigenous) indicating wastage claimed for each raw material. In this case, there are two export items as under: i. Rubber rollers for automatic rice mill machinery 10"—8000 Number. ii. Rubber rollers for automatic rice mill machinery 14"—500 Number. 3. To provide above details for both the export items. 4. To provide relevant drawing of both the export items.		
Case is deferred.		

Sl. No. 98

Case No. 14/12/80-ALC2/2017	M/s GOLD MOHUR PROFILES LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0510403501 Date: 25.07.2017		
HQ. No.: 01/80/050/00228/AM18	Subject: Request for fixation of ad-hoc norms	
RLA No.: 05/23/040/00156/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical) .		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 29.10.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.		
Case is deferred.		

Sl. No. 99

Case No. 19/19/80-ALC2/2016	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0310807493 Date: 31.08.2016		
HQ. No.: 01/80/050/00414/AM17	Subject: Request for re-fixation of ad-hoc norms	Pending with Firm
RLA No.: 03/95/040/00292/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018.		
However, the firm had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 24.02.2020 followed by a reminder on 06.11.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 100

On No. 100

Case No. 22/8/80-ALC2/2018	ULTRA ENGINEERS	Status: Approved
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 3110067126 Date: 26.07.2018		
HQ. No.: 01/80/050/00145/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 31/83/040/00063/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 14/80-ALC2/2018 dated 20.02.2019 on the recommendation of representative of DHI .		
However, the firm vide their representation dated 17.06.2019 has submitted their justification for the higher wastage. Firm has also attached Scrap Invoices indicating that the recoverable wastage is only 10% instead of 33% as considered by the Norms Committee. The Committee reconsidered the case and noted the comments of DHI wherein it is stated that <i>the applicant has requested for amendment in quantity for import item at Sl. No. 1 & 3</i>. On the basis of attached scrap invoices. Therefore, the Committee decided to re-fix the ratified ad-hoc norms as per written comments of DHI as under: 1. Quantity of import item at Sl. No. 1 (Forging) may be allowed as 1.63Kgs/Kg content in the export product after affecting 13% recovery. 2. Quantity of import item at Sl. No. 3 (Aluminum Bronze Tube) may be allowed as 2.90Kgs/Kg content in the export product after affecting 25% recovery. Note: The decision for rest of the import items shall remain unchanged as decided in meeting No. 14/80 dated 20.02.2019. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 101

Case No.: 11/33/80-ALC2/2009	IDMC LIMITED	Status: Approved
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 3410025225 Date: 30.09.2009		
HQ. No.: 01/80/050/00477/AM10/	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 34/24/040/00104/AM10/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 23/11 dated 07.09.2010 (Offline Agenda) as per written comments of DPHIT vide U. No. note dated 07.09.2010. wherein the description of import items at Sl. No. 2 and Sl. No. 3 were changed with prefix “Steam Condensate Collection Vessel / Compensator” and “Relevant” respectively.		
However, the firm vide letter dated 24.12.2019 had requested to modify the description of import item at Sl. no. 2 & 3 the material were imported as per the applied advance authorization since before the fixation of norms and		

therefore amendment of import item is not possible in the Bill of entry. The Committee reconsidered the case and decided to **revise** the ad-hoc norms as per written comments of **DPIT** vide U. O. No.: P-47011/65/2020-TSW dated 03.11.2020. (Copy enclosed)

Note: The decision for rest of the import items shall remain unchanged as decided in meeting No. 23/11 dated 07.09.2010.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 102

Case No.: 67/5/80-ALC2/2018	BHARAT HEAVY ELECTRICALS LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/ RLA No.: 04/24/040/00267/AM18/		
Subject: Request for re-fixation of ad-hoc norms		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm representation was forwarded to DHI for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. However, DHI again requested to send the complete set of application to examine the case. Therefore, the Committee decided to send the complete set of application to DHI.		
Case is deferred.		

Sl. No. 103

On 18/03/2022

Case No.: 21/14/80-ALC2/2016	VEE KAY VIKRAM & CO LLP	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0810135377 Date: 27.05.2015		
HQ. No.: 01/80/050/00371/AM17/ RLA No.: 08/24/040/00060/AM16/	Subject: Request for fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 26/80-ALC2/2016 dated 28.03.2017 due to non-submission of reply of deficiency letter dated 27.12.2016 as raised by MSME.		
The firm vide letter dated 17.09.2019 had requested for fixation of the ad-hoc norms. The Committee reconsidered the case and noted the comments given by MSME . However, the matter was discussed in the meeting and the Committee decided to refer back the comments to MSME for re-examination of the case.		
Case is deferred.		

Sl. No. 104

Case No.: 79/11/80-ALC2/2018	HONDA TRADING CORPORATION INDIA PVT. LTD.	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0510405508 Date: 02.02.2018		
HQ. No.: 01/80/050/00270/AM19		
RLA No.: 05/23/040/00418/AM18	Subject: Request for re-fixation of ad-hoc norms	
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 13/80 dated 22.01.2019as per written comments of DHI vide U. No. NO. DES-I/HTCI/AUP-I-2018-HEI dated 20.12.2018.		
However, the firm had requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of Consultant (Tech-3):		
1. Specification and catalogue of export product.		

2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
3. Copy of Advance Authorization.
4. Copy of export order.

Case is deferred.

Sl. No. 105

Case No.: 34/11/80-ALC2/2018	M/s ULTRA ENGINEERS	Status: Withdrawn
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 3110067168 Date: 06.09.2018		
HQ. No.: 01/80/050/00225/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 31/83/040/00091/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 06/80 dated 29.09.2020. Therefore, the Committee decided to withdraw the case from the agenda.		
Case is withdrawn.		

Sl. No. 106

On No. 106

Case No.: 325/15/80-ALC2/2018	M/s ULTRA ENGINEERS	Status: Withdrawn
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 3110067318 Date: 18.02.2019		
HQ. No.: 01/80/050/00667/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 31/83/040/00177/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was already approved in Meeting No. 06/80 dated 29.09.2020. Therefore, the Committee decided to withdraw the case from the agenda.		
Case is withdrawn.		

Sl. No. 107

Case No.: 9/14/80-ALC2/2018	M/s TEGA INDUSTRIES LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No. 0210208725 Date: 04.10.2018		
HQ. No.: 01/80/050/00325/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 02/24/040/00099/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 06/80 dated 03.07.2019 on the recommendation of Consultant (Tech-1) .		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that reply of deficiency letter dated 23.10.2020 as raised by Consultant (SKB) has not yet been received yet from the firm. However, the matter was discussed in the meeting and the Committee decided to call the firm for personal hearing via video-conferencing in the forthcoming NC meeting.		
Case is deferred.		

Sl. No. 108

On No. 106

Case No.: 58/11/80-ALC2/2018	M/s TEGA INDUSTRIES LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No 0210208676 Date: 05.09.2018		
HQ. No.: 01/80/050/00249/AM19/DES-1	Subject: Request for re-fixation of ad-hoc norms	Send to SKB
RLA No.: 02/24/040/00087/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 7/80 dated 17.07.2019 as per written comments of DPIIT vide F. No.: 07/178/2018-TS dated 24.06.2019.		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that reply of deficiency letter dated 23.10.2020 as raised by Consultant (SKB) has not yet been received yet from the firm. However, the matter was discussed in the meeting and the Committee decided to call the firm for personal hearing via video-conferencing in the forthcoming NC meeting.		
Case is deferred.		

Sl. No. 109

Sl. No.: 102

Case No.: 4/8/80-ALC2/2019	M/s THE INDIAN CARD CLOTHING CO LTD	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No 0310830216 Date: 11.07.2019		
HQ. No.: 01/80/050/00116/AM20/DES-1	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00302/AM20/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 14/80-ALC2/2019 dated 06.11.2019 as per written comments of Consultant (Tech-3) .		
However, the firm has requested for re-viewing the ad-hoc norms. The Committee re-considered the case and noted the Consultant (tech 3) comments which states the following:		
<i>“Firm has claimed nil wastage on EP 3 & 34 % to 50% on rest of items. Process flow chart given is the same for all EP & products are also similar. In view of this nil wastage was recommended on EP 3 & 2% on rest of items considering the nature of the process.”</i>		
As per comments of Consultant (Tech-3) , the Committee decide to ask the following from the firm:		
1. To provide information on stage-wise wastage for each EP (which has been claimed for higher wastage)		
Case is deferred.		

Sl. No. 110

Case No.: 33/8/80-ALC2/2013	THYSSENKRUPP INDUSTRIES INDIA PVT. LTD.	Status: Deferred
M. No.: 23/80-ALC2/2019 dated 13.03.2020		
Lic. No. /date: 0310733011 Date: 01.05.2013		
HQ. No.: 01/80/050/00143/AM14	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00063/AM14		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide F. No.: 3/127/209-TSW(B)/226 dated 11.10.2013.		
The firm vide letter dated 31.05.2019 had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a copy of application was sent to DHI on 06.10.2020 for examination & comments. However, DHI again requested to send the complete set of application along with older NC decisions for examining the case. Therefore, the Committee decided to send the requested details to DHI.		
Case is deferred.		

Sl. No. 111

On No. 111

Case No.: 74/2/80-ALC2/2016	KOSO INDIA PRIVATE LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No : 3110065788 Date: 10.12.2015		
HQ. No.: 01/80/050/00077/AM17	Subject: Request for fixation of ad-hoc norms	
RLA No.: 31/83/040/00121/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 08/80 dated 19.07.2016 due to non submission of reply of deficiency letter as raised by DIPP .		
However, the firm has requested for fixation of the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per comments of DPIIT vide U. O. No.: P-47011/331/2019-TSW dated 29.10.2020:		
2. Recovery from Nickel/Nikel Alloy scrap generated during the manufacturing process with sale price of Nickel/Nikel Alloy scrap supported by documentary evidence like copies of sale invoices.		
Case is deferred.		

Sl. No. 112

On No. 112

Case No.: 12/16/80-ALC2/2017	LARSEN & TOUBRO LIMITED	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No : 0310815008 dated 03.08.2017		
HQ. No.: 01/80/050/00275/AM18/	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00235/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80 dated 08.05.2019 on the recommendation of the representative of DHI .		
However, the firm vide email dated 14.10.2020 has requested for revision of the ratified ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination of the case.		
Case is deferred.		

Sl. No. 113

On No. 116

Case No.: 35/3/80-ALC2/2018	SHIV INDUSTRIES	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No : 3010104260 dated 08.03.2018		
HQ. No.: 01/80/050/00035/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 30/24/040/00043/AM18/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 13/80 dated 22.01.2019 on the recommendation of Consultant (Tech-1) .		
However, the firm has requested for fixation of the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Tech-1 for examination of the case.		
Case is deferred.		

Sl. No. 114

Sl. No.: 11.

Case No.: 40/3/80-ALC2/2018	SHIV INDUSTRIES	Status: Deferred
M. No.: 8/80-ALC2/2020 dated 05.11.2020		
Lic. No : 3010104261 dated 08.03.2018		
HQ. No.: 01/80/050/00040/AM19	Subject: Request for re-fixation of ad-hoc norms	
RLA No.: 30/24/040/00042/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 13/80 dated 22.01.2019 on the recommendation of Consultant (Tech-1) .		
However, the firm has requested for fixation of the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Tech-1 for examination of the case.		
Case is deferred.		

I/3747/2020

**Department of Heavy Industry
(HE&MT Section)**

Udyog Bhawan, New Delhi
Dated xx.10.2020

OFFICE MEMORNDUM

**Subject: Ratification of Norms in respect of the Advance
Authorization of M/s Tenova India Pvt. Ltd. - reg.**

The undersigned is directed to refer to DGFT OM No. 01/80/050/00732/AM19/DES-1/1720 dated 20.02.2020 in respect of the application of M/s Tenova India Pvt. Ltd dated 28.08.2020 on ratification of wastage norms issued against Advance Authorization No. 0710109544 dated 18/03/2016 in terms of para 4.07 "Self-declared authorisation where SION does not exist" of Foreign Trade Procedures 2015-2020.

2. M/s Tenova India Pvt. Ltd has imported various steel items for a value of Rs. 117.83 lakhs required for the manufacture and export of the machine namely Thickener used for separating phosphate articles from the incoming slurry. The request for wastages claimed by the applicant against each raw material required for making the finished parts has been examined and it is noted that the wastage claimed are on higher side with reference to the wastage norms given in the general guidelines for '**Capital Goods & Machinery not elsewhere specified**' under the entry no. C 1647 of SION. Accordingly the comments of the Department of Heavy Industry are given in the column (4) of the table as under:-

S No.	Export Item	Steel items / component required	Wastage norm recommended by DHI
(1)	(2)	(3)	(4)
1	Tank Assembly	(i) U Channels (ii) Hot Rolled Steel Plates	(i) 2% (ii) 5%
2	Centre Column	(i) Hot Rolled Steel Plates	(i) 5%

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3	Torque Cage	(i) Tubes and Channels	(i) 2%
4	Discharge Cone Scraper	(i) Channels	(i) 2%
5	Rake Arm Assembly	(i) Tubes (ii) Hot Rolled Steel Plates	(i) 2% (ii) 5%
6	Feed Well Assembly	(i) Hot Rolled Steel Plates (ii) Angles and Channels	(i) 5% (ii) 2%
7	Drive Assembly	(i) Hot Rolled Steel Plates	(i) 5%

(Sanjiv Kumar Gupta)
Under Secretary to the Government of India

To,

Assistant Director
DES-1, DGFT, Udyog Bhawan

Digitally signed by SANJIV
KUMAR GUPTA
Date: Fri Oct 23 14:36:12 IST
2020
Reason: Approved

I/3748/2020

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8-80

**Department of Heavy Industry
(HE&MT Section)**

Udyog Bhawan, New Delhi

Dated 26.10.2020

OFFICE MEMORNDUM

Subject: Ratification of Norms in respect of the Advance Authorization of M/s Tenova India Pvt. Ltd. – reg.

The undersigned is directed to refer to DGFT OM No. 01/80/050/00367/AM19/DES-1/1718 dated 19.02.2020 in respect of the application of M/s Tenova India Pvt. Ltd dated 28.08.2020 on ratification of wastage norms issued against Advance Authorization No. 0710109946 dated 14/06/2016 in terms of para 4.07 "Self-declared authorization where SION does not exist" of Foreign Trade Procedures 2015-2020.

2. M/s Tenova India Pvt. Ltd has imported various steel items for a value of Rs. 24.39 lakhs required for the manufacture and export of the machine namely Thickener used for separating phosphate articles from the incoming slurry. The request for wastage claimed by the applicant against each raw material required for making the finished parts has been examined and it is noted that the wastage claimed are on higher side with reference to the wastage norms given in the general guidelines for 'Capital Goods & Machinery not elsewhere specified' under the entry no. C 1647 of SION.

Accordingly the recommendations of the Department of Heavy Industry which is based on the existing norms are as under:-

S.No.	Export Item	Steel items/component required	Wastage norm recommended by DHI
(1)	(2)	(3)	(4)
1	Feed Tank Staircase	M.S. Equal Angle, Channel and Parallel Flanged Channel	2%
2	Feed Tank	M.S. Equal Angle and Parallel Flanged Channel	2%
3	Rake Arm Assembly	M.S Square Tube	2%
4	Feed Pipe	U Channel	2%

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5	Monorail – Thickener Bridge	IPE steel beams	2%
6	Tie Beam	UPN Steel Channel and U Channel	2%
7	Bridge	M.S. Equal Angle, UPN Steel Channel, U Channel and U Beam	2%
8	Feed Tank Support Structure	M.S. Equal Angle, U Channel and U Beam	2%
9	Agitator – Superstructure	U Beam	2%
10	Drive Assembly	Hydraulic Motors	Net to Net basis.

(Sanjiv Kumar Gupta)
Under Secretary to the Government of India

To,

Assistant Director
DES-1, DGFT, Udyog Bhawan

Digitally signed by SANJIV

KUMAR GUPTA

Date: Mon Oct 26 18:18:22 IST

2020

Reason: Approved

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
Central Licensing Area, 'A' Wing I.P. Bhavan, I.P. Estate New Delhi Delhi -110002

SURRENDERED LETTER

TO,
M/s SHIVALIK BIMETAL CONTROLS LTD
SUNEJA CHAMBER, 2ND FLOOR, H-2, ALAKN
ANDA COMMERCIAL COMPLEX
NEW DELHI, DELHI-110019

1379555
26/12/19

SUBJECT: SURRENDERED LETTER in respect of Advance Authorisation NO. 0510410395 DATED : 26.04.2019

With reference to your letter dated : 26.04.2019 , I write to inform you that the UNUTILISED Authorisation No : 0510410395 Dated : 26.04.2019 surrendered by you, has been cancelled as requested by you.

(Signature)

Place: New Delhi
Date: 20.12.2019

(Rakesh Kumar)
Foreign Trade Development Officer

ADDITIONAL SHEET ATTACHED TO Authorisation No. 0510410395 DATED : 26.04.2019 FOR REDEMPTION (Issued from File Number : 05/24/040/00016/AM20/ Dated : 10.04.2019)

Issued from File Number 05/24/165/00240/AM20/ dated 26.04.2019

Copy To :
1. Commissioner customs, (INTKD6) Tughlakabad

26 to
20/12/19

33
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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s Micron Instruments Private Limited, A. A. No. 0510411576 dated 20.08.2019
Reference:- D.G.F.T. F. No. :01/80/050/00585/AM21/

DGFT(DES-1) may kindly refer to their e-mail dated 28th October 2020 forwarding firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under on repeat basis as per firm's A.A. No. 0510412701 dated 20.11.2019 ratified in NC meeting No. 6/80 dated 29.09.2020:

1. Net weight of export items at SI.No.1 and 2 may be specified as 158.4 Kgs and 402.42 Kgs. respectively .
2. Words " Dia 138 mm" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 4292.2 Kgs. as 12.487 Kgs/Kg content in export item at SI.No.1 and as 5.751 Kgs/Kg content in export item at SI.No.2 after taking 10% recovery from the scrap.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166
E-mail:sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D., DES-I)
DPIIT U.O.NO. P-47012/15/2020-TSW dated 03.11.2020

AA No. 0710115658

Sl #	Part Name	Qty	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)
1	PACKER	413	56.65	18.20
2	BRACKET	413	165.26	11.62
3	BRACKET HYD	413	207.63	16.57
4	BRACKET HYD	413	273.20	16.55
5	BRACKET HYD	298	183.05	11.13
6	BRACKET HYD	83	59.61	4.22
7	Bracket Brace Bottom	413	2258.08	185.79
8	Bracket Machined	825	289.58	23.78
9	BRKT MTG Hinge FWD	413	3219.85	414.27
10	CLEAT	929	476.58	73.04
11	CLEAT	1053	540.19	82.79
12	CLEAT	619	334.26	58.97
13	CLEAT	619	367.69	44.63
14	CLEAT	413	245.32	36.06
15	CLEAT	1527	907.04	133.32
16	CLEAT	723	370.90	66.30
17	CLEAT	1898	973.67	174.59
18	CLEAT	495	267.30	41.95
19	CLEAT	495	385.91	48.55
20	CLEAT	298	232.33	29.23
21	CLEAT	298	232.33	29.24
22	CLEAT	298	232.33	29.24
23	CLEAT	413	234.17	33.56
24	CLEAT	413	223.02	37.93
25	CLEAT	825	445.50	77.34
26	CLEAT	413	211.87	34.40
27	CLEAT	413	223.02	38.79
28	CLEAT	825	445.50	77.48
29	CLEAT	298	160.92	25.90
30	CLEAT	298	160.92	27.94
31	CLEAT	149	80.46	13.97

32	CLEAT	149	76.44	13.78
33	CLEAT	298	152.87	27.95
34	CLEAT	298	160.92	32.04
35	CLEAT	298	152.87	27.15
36	CLEAT	298	152.87	21.16
37	CLEAT	298	152.87	22.34
38	CLEAT	298	533.15	50.19
39	CLEAT	298	533.15	50.19
40	CLEAT	298	185.06	42.15
41	CLEAT	298	185.06	42.15
42	CLEAT	298	241.38	25.26
43	CLEAT	825	668.25	69.94
44	CLEAT	232	125.28	27.37
45	CLEAT	232	131.54	31.60
46	CLEAT	149	88.51	21.73
47	CLEAT	149	88.51	17.16
48	CLEAT	1155	1740.12	205.37
49	CLEAT	413	622.23	73.44
50	CLEAT	1815	2646.27	225.28
51	CLEAT	413	602.15	51.26
52	CLEAT	232	137.81	22.52
53	CLEAT	232	198.10	25.26
54	CLEAT	149	127.23	16.22
55	CLEAT	149	127.23	16.06
56	CLEAT	232	198.10	25.01
57	CLEAT	232	125.28	24.47
58	CLEAT	149	80.46	13.76
59	CLEAT	149	76.44	14.67
60	CLEAT	413	223.02	34.66
61	CLEAT	825	643.19	88.38
62	CLEAT	413	321.99	44.24
63	CLEAT	825	612.56	87.10
64	CLEAT	149	110.63	15.73
65	CLEAT	149	110.63	15.68
66	CLEAT	149	110.63	16.26
67	CLEAT	149	110.63	16.29
68	CLEAT	825	612.56	90.20
69	CLEAT	825	467.78	89.37

70	CLEAT	413	211.87	38.67
71	CLEAT	298	160.92	19.95
72	CLEAT	298	152.87	21.14
73	CLEAT	165	122.51	17.12
74	CLEAT	83	61.63	8.61
75	CLEAT	83	67.23	9.75
76	CLEAT	165	133.65	19.38
77	CLEAT	83	42.58	7.09
78	CLEAT	165	84.65	11.90
79	CLEAT	42	23.81	3.20
80	CLEAT	42	22.68	4.20
81	CLEAT	83	44.82	7.51
82	CLEAT	83	44.82	8.09
83	CLEAT	165	77.96	12.78
84	CLEAT	165	77.96	12.78
85	CLEAT	83	39.22	5.95
86	CLEAT	650	291.77	42.63
87	CLEAT	243	131.22	22.91
88	CLEAT	238	122.09	20.69
89	CLEAT	157	80.54	13.65
90	CLEAT	138	207.91	16.89
91	CLEAT	2313	3484.77	283.05
92	CLEAT	238	128.52	24.28
93	CLEAT	152	90.29	18.20
94	CLEAT	76	41.04	8.50
95	CLEAT	598	399.61	66.85
96	PLATE KEYHOLE T3	224	460.86	73.57
97	PLATE KEYHOLE FWD T4	219	414.90	105.91
98	PACKER-FWD	144	114.06	21.85
99	PACKER-AFT	127	45.29	7.41
100	PACKET-INBD AFT	2128	1493.86	259.91
101	Plate Cover	219	1349.11	100.84
102	CROWN FITTING STR 16 AFT	5	137.45	17.00
103	CROWN FITTING STR 17 AFT	5	141.57	17.00
104	CROWN FITTING STR 18 AFT	5	161.07	20.00
105	CROWN FITTING STR 19 AFT	5	160.08	20.00
106	CROWN FITTING STR 20 AFT	5	157.12	20.00
107	CROWN FITTING STR 21 AFT	5	189.19	24.00

108	CROWN FITTING STR 22 AFT	5	173.42	22.00
109	CROWN FITTING STR 23 AFT	5	177.87	23.00
110	CROWN FITTING STR 24 AFT	5	218.97	27.00
111	CLEAT TOP INBD FSPAR	5	22.36	3.00
112	CLEAT TOP OBD FSPAR	5	22.36	3.00
113	CLEAT BTM FSPAR	5	22.36	3.00
114	CLEAT STRAP TOP FSPAR	5	63.31	6.50
115	CLEAT STRAP MID FSPAR	5	61.99	6.50
116	CLEAT STRAP BTM FSPAR	5	66.77	7.00
117	CROWN FITTING STR 2 FWD	5	61.91	9.00
118	CROWN FITTING STR 3 FWD	5	69.19	9.00
119	CROWN FITTING STR 3 AFT	5	78.78	9.00
120	CROWN FITTING STR 4 FWD	5	64.76	7.00
121	CROWN FITTING STR 1 FWD	5	47.78	8.00
122	CROWN FITTING STR 1 AFT	5	64.20	8.00
123	CROWN FITTING STR 2 AFT	5	67.29	10.00
124	CROWN FITTING STR 4 AFT	5	74.53	10.00
125	CROWN FITTING STR 5 FWD	5	69.62	10.00
126	CROWN FITTING STR 5 AFT	5	77.34	12.00
127	CROWN FITTING STR 6 FWD	5	76.37	10.00
128	CROWN FITTING STR 6 AFT	5	87.78	11.00
129	CROWN FITTING STR 7 FWD	5	73.18	10.00
130	CROWN FITTING STR 7 AFT	5	79.00	11.00
131	CROWN FITTING STR 8 FWD	5	74.01	11.00
132	CROWN FITTING STR 8 AFT	5	79.00	13.00
133	CROWN FITTING STR 9 FWD	5	83.79	13.00
134	CROWN FITTING STR 9 AFT	5	101.08	14.00
135	CROWN FITTING STR 10 FWD	5	83.31	13.00
136	CROWN FITTING STR 10 AFT	5	96.03	14.00
137	CROWN FITTING STR 11 FWD	5	82.90	14.00
138	CROWN FITTING STR 11 AFT	5	94.22	15.00
139	CROWN FITTING STR 12 FWD	5	100.08	16.00
140	CROWN FITTING STR 12 AFT	5	116.21	16.00

141	CROWN FITTING STR 13 FWD	5	92.59	15.00
142	CROWN FITTING STR 13 AFT	5	96.27	15.00
143	CROWN FITTING STR 14 FWD	5	120.25	18.00
144	CROWN FITTING STR 14 AFT	5	121.49	18.00
145	MANIFOLD HYDRAULIC ASSY	1500	1570.80	495.00
146	BOX CLEAT, RIB 33	60	30.49	4.80
147	BOX CLEAT, RIB 33	60	30.49	5.40
148	TUNNEL CLEAT, RIB 39	60	106.44	12.00
149	STUB BRKT LWR 1 EXT	60	56.55	6.00
150	STUB BRKT LWR 2 EXT	60	56.55	6.60
151	STUB BRKT LWR 3 EXT	60	56.55	6.60
152	STUB BRKT LWR 4 EXT	60	56.55	6.60
153	STUB BRKT UPR 1 EXT	60	48.07	6.00
154	STUB BRKT UPR 2 EXT	60	48.07	6.00
155	STUB BRKT UPR 3 EXT	60	48.07	6.00
156	STUB BRKT UPR 4 EXT	60	48.07	6.00
157	Butt Strap Assembly	60	12.01	2.40
158	Butt Strap Assembly	60	12.01	2.40
159	CHEEKPLATE	50	45.63	10.72
160	CHEEKPLATE	50	45.63	10.72
161	CHEEKPLATE	50	66.99	14.10
162	CHEEKPLATE	50	66.99	10.72
163	DEFLECTOR	50	69.69	13.55
164	DEFLECTOR	50	222.61	32.32
165	DEFLECTOR, LWR CUTTER	25	34.18	8.56
166	DEFLECTOR	50	235.74	55.79
167	BREAKAWAY TIP	20	89.58	17.67
168	BREAKAWAY TIP, SHORT	50	39.82	3.89
169	DEFLECTOR	50	71.90	16.00
170	DEFLECTOR, LOWER CUTTER	20	88.45	11.83
171	BREAKAWAY TIP	15	11.20	2.52
172	STEP EXTENTION, WSPS	50	183.89	19.97
173	Cutter Body, Upper	100	188.15	50.52
174	Angle, Upper Cutter Assy	100	130.61	17.28
175	Angle, Upper Cutter Assy	100	130.61	17.28

176	CUTTER BODY	20	33.63	8.54
177	Deflector, Wiper, WSPS	7	118.93	5.53
178	Deflector, Wiper, WSPS	7	118.93	5.53
179	CHEEKPLATE, LOWER RH	50	48.90	12.96
180	CHEEKPLATE	50	55.17	12.94
181	L/G JOINT DEFLECTOR	50	11.75	4.57
182	ANGLE R.H	50	36.99	7.24
183	ANGLE	50	36.99	7.24
184	DEFLECTOR	40	102.21	25.82
185	CUTTER BODY , LOWER CUTTER	20	44.25	14.15
186	CHEEKPLATE	25	108.84	6.92
187	CHEEKPLATE	25	108.84	6.92
188	CHEEKPLATE, LOWER	40	39.12	10.75
189	BACKING PLATE M/C	140	793.80	351.89
190	DOOR M/C RIB 3	140	4634.66	463.18
191	BRACKET	70	91.45	3.61
192	BRACKET	70	91.45	4.06
193	DOOR	140	2507.56	280.54
194	BACKING PLATE	70	14.82	7.01
195	MACHINED BRACKET	140	263.66	46.62
196	INTCOST-FAIR ATT LIR3	220	561.92	61.82
197	INTERCOSTAL-AFT LIR3	220	4242.05	326.69
1	PLATE-F/S LIR3 IB AFT	200	655.78	254.85
2	PLATE-F/S LIR3 OB AFT	200	715.39	280.04
1	Strut	250	55.00	50.00
2	Strut	1000	290.00	270.00
3	Strut	250	67.50	62.50
4	Sleeve	750	5.48	1.49
5	Spacer	1200	22.32	5.02
1	BRACKET	35	604.80	145.23

AA No 0910068192 dtd 18-11-2019

SI No	Export Item	Qty	UOM	Import Item	Import allowed (kg/sqft)	wastage (%)
1	CLOTH SEAL ASSY, OUTER (NET CONTENT - Cobalt Alloy - L-605=56.85 kgs, Nickle Alloy - Alloy X750=3.71 kgs, Cobalt Alloy - Alloy 188=0.13 kgs, Mesh 30*250 Twill Filter Cloth=7.026Sq.ft).	57	Nos	Cobalt Alloy - L-605	72.018	26.68
				Nickle Alloy - Alloy X	4.349	17.2287358
				Cobalt Alloy - Alloy 188	0.163	25.6538462
				Mesh 30*250 Twill Filter Cloth	8.896	26.6097495
2	CLOTH SEAL ASSY, INNER (NET CONTENT - Cobalt Alloy - L-605=50.87 kgs, Nickle Alloy - Alloy X750=3.05 kgs, Cobalt Alloy - Alloy 188=0.14 kgs, Mesh 30*250 Twill Filter Cloth=5.84 sq.ft)	59	Nos	Cobalt Alloy - L-605	64.443	26.6826224
				Nickle Alloy - Alloy X750	3.864	26.68
				Cobalt Alloy - Alloy 188	0.173	23.8214286
				Mesh 30*250 Twill Filter Cloth	7.394	26.6114726
3	CLOTH SEAL, INNER ASSY (NET CONTENT - Cobalt Alloy - L-605=42.91 kgs, Nickle Alloy - Alloy X750=2.86 kgs, Cobalt Alloy - Alloy 188=2.97 kgs, Mesh 30*250 Twill Filter Cloth=6.19 sq.ft)	69	Nos	Cobalt Alloy - L-605	54.356	26.6737823
				Nickle Alloy - Alloy X750	3.627	26.8199301
				Cobalt Alloy - Alloy 188	3.764	26.7249158
				Mesh 30*250 Twill Filter Cloth	7.837	26.6153473
4	SEAL, CLOTH 6B TP INNER (NET CONTENT - Cobalt Alloy - L-605=89.33 kgs, Nickle Alloy - Alloy X750= 5.41kgs, Mesh 30*250 Twill Filter Cloth=20.04 sq ft)	209	Nos	Cobalt Alloy - L-605	113.162	26.6785067
				Nickle Alloy - Alloy X750	6.851	26.6306839
				Mesh 30*250 Twill Filter Cloth	25.389	26.6933134
5	SIDE SEAL ASSY, CLOTH COMBUSTION (NET CONTENT- Nickle Alloy - Alloy X750=7.10, Alloy X= 7.70 kgs, Mesh 30*250 Twill Filter Cloth=14.43sq. ft)	202	Nos	Nickle Alloy - Alloy X	9.039	17.3887766
				Nickle Alloy - Alloy X750	9.101	28.1830986
				Mesh 30*250 Twill Filter Cloth	18.279	26.6707554
6	SEAL ASSEMBLY (NET CONTENT - Cobalt Alloy - L- 605= 35.97 kgs)	116	Nos	Cobalt Alloy - L-605	45.568	26.6837086
7	SIDE SEAL ASSY, CLOTH COMBUSTION (NET CONTENT - Nickle Alloy - Alloy X750=29.61 kgs, Nickel Alloy-X =20.82 kgs Mesh 30*250 Twill Filter Cloth=46.77 sq ft)	711	Nos	Nickle Alloy - Alloy X	34.743	17.3359179
				Nickle Alloy - Alloy X750	26.377	26.689611
				Mesh 30*250 Twill Filter Cloth	59.252	26.6871306
8	ASSY-PLATE SEALING (NET CONTENT Cobalt Alloy - L-605=2.04 kgs)	16	Nos	Cobalt Alloy - L-605	2.580	26.4838235
9	ASSY SIDE CLOTH SEAL (NET CONTENT - Nickle Alloy - Alloy X750=2.98 Nickel Alloy - Alloy X =2.69 kgs, Mesh 30*250 Twill Filter Cloth=4.25sq ft)	119	Nos	Nickle Alloy - Alloy X	3.153	17.2081041
				Nickle Alloy - Alloy X750	3.770	26.5233221

				Mesh 30*250 Twill Filter Cloth	5.384	26.68
10	ASSY SIDE CLOTH SEAL (NET CONTENT - Nickle Alloy - Alloy X750=3.23 kgs, Nickel Alloy - Alloy X = 3.31kgs , Mesh 30*250 Twill Filter Cloth=5.18 sq ft)	145	Nos	Nickle Alloy - Alloy X	3.888	17.4508157
				Nickle Alloy - Alloy X750	4.093	26.7213003
				Mesh 30*250 Twill Filter Cloth	6.561	26.6542471
11	SEAL, COMB TRNSN PC- INNER (NET CONTENT	48	Nos	Cobalt Alloy - L- 605	50.382	26.6833543
12	SEAL, COMB TRNSN PC- INNER (NET CONTENT -	99	Nos	Cobalt Alloy - L- 605	103.018	26.6816404
13	SEAL SLOT - OUTER (NET CONTENT - Nickel Alloy - Alloy X =14.14 kgs)	99	Nos	Nickle Alloy - Alloy X	16.595	17.3589816
14	SEAL SLOT - OUTER (NET CONTENT - Nickel Alloy - Alloy X =19.56 kgs)	148	Nos	Nickle Alloy - Alloy X	22.950	17.3297239
15	SEAL SLOT - INNER (NET CONTENT - Nickel Alloy - Alloy X =7.61 kgs)	72	Nos	Nickle Alloy - Alloy X	8.933	17.3893298
16	DISCOURAGER SEAL, INNER SHROUD - STG 1 (NET CONTENT - Cobalt Alloy Alloy 188= 1.34	246	Nos	Cobalt Alloy - Alloy 188	1.700	26.8791045

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

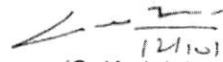
Subject:-M/s Kineco Kaman Composites India Private Limited, (A.A. No.0310835424 dated 17.03.2020).

Reference:- D.G.F.T. F. No. :01/80/050/00374/AM20/

DGFT(DES-1) may kindly refer to their e-mail dated 11th September 2020 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A may be ratified as under:

1. Quantity of import items at Sl.No.1 to 3, 6 to 9, 29, 32, 119, 120 and 124 may be allowed inclusive of 3% wastage as claimed by the firm.
2. Quantity of import items at Sl.No.4, 5, 24 to 27, 33 and 42 may be allowed inclusive of 1% wastage as claimed by the firm.
3. Quantity of import item at Sl.No.122 may be allowed inclusive of 2% wastage as claimed by the firm.
4. Quantity of import items at Sl.No.21, 30, 31, 85 and 86 may be allowed without any wastage as claimed by the firm.
5. Quantity of consumables at Sl.No.10 to 17, 123, 125 to 145 and 166 put together may be allowed up to 2% of FOB value.
6. Quantity of import items at Sl.No.18 to 20, 22, 23, 28, 34 to 41, 43 to 118, 121 and 146 to 165 may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/193/2019-TSW dated 12.10.2020

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
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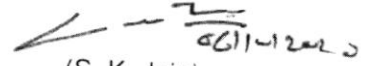
Subject: - M/s Bangalore Biotech Labs Private Limited (A.A. No.0710116824 dated 31.07.2020)

Ref: D.G.F.T. F. No. 01/80/050/00546/AM21/

DGFT(DES-1) may kindly refer to their e-mail dated 24th September 2020 forwarding therewith firm's application for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Import items at Sl.No.1 to 56, 59, 61 to 192, 202 to 223, 233 to 249, 254 to 273, 276 to 381 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl.No.57, 58, 60, 193 to 201, 224 to 232, 250 to 253, 274 and 275 may be allowed on net to net basis as claimed by the firm.

Norms Committee may take a view.


(S. K. Jain)

Development Officer

Tel.23063166

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DGFT(Shri Pranav Upadhyay, A.D, DES-I)

DPIIT U.O.NO. P-47011/61/2020-TSW dated 06.10.2020

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वाणिज्य और उद्योग मंत्रालय
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(Technical Support Section)

Subject: - M/s Tinita Engineering Private Limited, AA No. 0310818442 dated 11.01.2018
Reference: - DGFT F. No. 01/80/050/00399/AM18

DGFT(DES-1) may kindly refer to their e-mail dated 20th October, 2020 forwarding therewith firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export item may be specified as 3289 Kgs.
2. Words "19.05 MM OD x 1.24 MM THK(avg)x 4877 MM LG" may be suffixed with the description of import item.
3. Quantity of import item may be allowed as 782 Nos.(3813.8 Mtrs.) on net to net basis

Norms Committee may take a view.


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DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/21/2020-TSW dated 03.11.2020

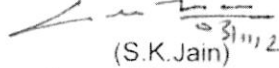
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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject:- M/s IDMC Ltd. A.A No.3410025225 dated 30.09.2009
Reference:- D.G.F.T. F. No. 01/80/050/00477/AM10/DES-1

DGFT(DES-1) may kindly refer to their e-mail dated 13th October 2020 forwarding firm's representation for amendment of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the following amendment may be made in the earlier ratified norms :

1. Import items at Sl.No.67 to 86 and 114 to 116 shall be of relevant grade and size as contained/utilized in the export items and quantities of these items may be allowed on net to net basis with accountability clause.
2. As the description of import items at Sl. No.45 & 46 had not been specified properly, words "Steam Condensate Collection Vessel/Compensator" were incorporated in the description of these items.However, firm has represented that as these items have already been imported , no amendment is now possible.Keeping above in view, import of items at Sl .No 45 & 46 may be allowed on net to net basis , subject to verification by RA that the import items imported by the firm at Sl. No. 45 & 46 were actually utilized in the export item.

Norms Committee may take a view


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DPIIT U.O.NO. P-47011/65/2020-TSW dated 03.11.2020